

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 204**  
**New IA/1671/ND/2024 IN IB/1342/ND/2018**

**IN THE MATTER OF:**

State Bank of India	...	Applicant
Versus		
Shree Ambica International Food Company Pvt Ltd	...	Respondent

**Under Section 7 of IBC, 2016.**

**Order delivered on 10.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)  
DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Abhishek Anand, Mr. Karan Kohli, Ms. Sakshi, Advocates
For the Customs	: Ms. Arunima Dwivedi, Sr. Standing Counsel for CBIC with Ms. Pinky Pawar, Adv and Aakash Pathak, Adv

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/1671/ND/2024**

This is an application filed under Section 60(5) of the Insolvency & Bankruptcy Code, 2016 to place on record status report by Mr. Mahesh Bansal, Monitoring Professional on behalf of the Monitoring Committee for Shri Ambica International Food Company Limited in respect of the implementation of Resolution Plan approved in IA No. 1699/2021 vide order dated 30.10.2023. The same is taken on record subject to all just exceptions. Place it with the main file for further reference. IA stands disposed of.

Sd/-

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**